## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 61/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017

Name of the Company:

Pearl Insulation Pvt. Ltd.

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. MR. VISHAL S. JATHAR

Advocate

Pehihoner

2. ANIP A. GANDHI

ADYOCATE

RESPO.

## **ORDER**

Learned Advocate Mr. Vishal Jathar i/b India Law Alliance present for Operational Creditor/ Applicant. Learned Advocate Mr. Anip Gandhi present for Respondent.

Applicant filed consent terms and sought leave of this Authority to withdraw the Application under intimation of the Respondent.

Applicant is permitted to withdraw the application.

Application is disposed of as withdrawn.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 8th day of August, 2017.